

ITEM NO.82

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2382/2023

MOHINI GUPTA & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

WITH

Crl.A. No. 2383/2023 (II)

Date : 08-11-2024 These appeals were called on for hearing today.

For Appellant(s)

Ms. Vipasha Singh , AOR

For Respondent(s)

Mr. Rajat Singh, AOR

Mr. Gautam Das, AOR

Mr. P.K. Das,Adv.

Mr. Dhirendra Kumar Jha,Adv.

Dr. Vijendra Singh,AOR

Mr. Abhinav Rathi,Adv.

Ms. Apurva Mahndiyan,Adv.

Ms. Sthavi Ashthana,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 2382/2023

Respondent Nos. 1 and 2 are duly represented.

It has been submitted by Ld. Counsel that there is a change of Counsel on behalf of State of U.P. and Mr. Vijendra Singh, Ld. Counsel will file memo of appearance on behalf of State of U.P.

Respondent No. 3 has been deleted vide order dated 8.8.2024 of the Hon'ble Judge in Chambers.

Despite service of notice on respondent No. 4, there is no appearance.

The matter shall be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the additional documents, if any.

Mr. Vijendra Singh shall file memo of appearance, in the meantime.

Crl.A. No. 2383/2023

Respondent Nos. 1 and 2 are duly represented.

It has been submitted by Ld. Counsel that there is a change of Counsel on behalf of State of U.P. and Mr. Vijendra Singh, Ld. Counsel will file memo of appearance on behalf of State of U.P.

Service of notice is complete on respondent Nos. 3 to 5 but no one has entered appearance on their behalf.

Photocopies of original records of High Court and Trial Court have been received.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the additional documents, if any.

Mr. Vijendra Singh, shall file memo of appearance, in the meantime.

SUJATA SINGH
Registrar

MG